GOVERNMENT OF INDIA CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION LOK SABHA

UNSTARRED QUESTION NO:4021 ANSWERED ON:15.12.2009 STOCK LIMITING ORDERS Ganeshamurthi Shri A.

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether only a few States have issued stock limiting orders despite repeated reminders by the Union Government;
- (b) if so, the details thereof and the reasons therefor indicating the names of the States where such orders have been passed;
- (c) whether the Union Government proposes to impose some restrictions on certain States, which have not imposed stock limits so far: and
- (d) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF THE STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS)

(a) & (b): The enforcement of the Essential Commodities Act, 1955 lies with the State Governments/Union Territories. The State Governments/UT Administrations have been delegated powers to take necessary action under the provisions of both `The Essential Commodities Act, 1955` and `The Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Act, 1980`, to prevent mal-practices in essential commodities. To enable the State Governments/UT Administrations to take effective action for undertaking de-hoarding operations under the Essential Commodities Act, 1955, it was decided to enable State Governments to impose stockholding limits by keeping in abeyance some provisions of the Central Order dated 15.02.2002 in respect of pulses, edible oils, edible oilseeds, rice, paddy for the period upto 30.09.2010. The commodity wheat which had also been included in the above list has been removed w.e.f. 01.04.2009. Further, in respect of sugar, the Central Government have also issued Orders providing for stock-holding/turnover limits which are as follows:

Stockholding: (i) in Kolkata and extended area-

- (a) recognized dealers who import sugar from outside West Bengal 10,000 quintals;
- (b) other recognized dealers 2000 quintals;
- (ii) in other places 2000 quintals.

Turnover: No dealer can hold the stock of sugar for a period exceeding 30 days from the date of receipt by him of such stock.

The State Governments/Union Territory Administrations have fixed the stock limits as per their requirement. As per information furnished by the State Government/UT Administrations 23 State Governments/UTs have either issued stock limits for all the six items or for individual items or have issued only licensing requirements/ stock declaration (of these 23, 18 States/UTs have actually issued stock limit Orders; 5 States/UTs have issued licensing requirements/stock declarations). The names of the States/Union Territories which have fixed the stock limits and have issued licensing requirements/ stock declaration orders are as under:

Names of States/UTs which Name of States/UTs which have issued have fixed the stock limits. licensing requirements/stock declaration orders.

Andhra Pradesh Assam

Chhattisgarh Chandigarh

Delhi Himachal Pradesh

Gujarat Meghalaya
Jharkhand Haryana
Karnataka
Kerala
Maharashtra
Madhya Pradesh
Orissa
Punjab
Rajasthan
Tamil Nadu
Uttar Pradesh
West Bengal
Dadra & Nagar Haveli
Uttarakhand
Andaman & Nicobar Islands
18 5 (c) & (d): No madam, there is no such proposal.
(o) a (a). No madam, more is no such proposal.